

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 125/(MAH)/2017

CORAM:

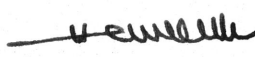
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2017

NAME OF THE PARTIES: Gammon India Pvt.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant Jili	Advocate	

ORDER

CSP No. 125/230-232/NCLT/MB/MAH/2017

Petition admitted.

On the Affidavit filed by NSE Ltd. Stating that this company applied for demerger is required to take prior approval of NSE in pursuance of the SEBI-Circular dated 08.06.2011 for there being no prior permission from NSE to file this demerger Application, this matter is kept in abeyance for about 3 weeks enabling the company to file prior approval from NSE before this Court. List this matter on 22.03.2017.

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)